

1965. But on 6th March, 1965 Customs officers seized 100 tolas of gold and Rs. 1,19,143 in Indian currency on search of certain premises in Bombay. The matter is under investigation.

Allocation of Plots in Naraina

2292. **Shri P. C. Borooah:** Will the Minister of Works and Housing be pleased to state:

(a) whether a major land scandal has been recently detected in the matter of shanty dwellers' resettlement, from Moti Pahari off Patel Nagar, Delhi in plots allotted at Naraina village in Delhi;

(b) if so, whether any inquiry has been ordered by Government into the muddle; and

(c) if so, the result thereof?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No. Probably, the reference is to the allotment of plots to some ineligible families in the Colony near Naraina village. Since clearance of a site is made en-bloc, it is not possible to separate the eligible and ineligible families at the time of the clearance operation. This is, however, done after taking them to the Jhuggi and Jhonpri colonies.

(b) and (c). Do not arise.

Statues of Former Viceroy and British Generals

2293. { **Shri D. C. Sharma:**
Shri P. Venkatasubbaiah:
Shri Ravindra Varma:
Shri K. C. Pant:

Will the Minister of Works and Housing be pleased to state:

(a) whether the views of the British Government have been sought about the disposition of the statues of former Viceroy and British Generals which have been removed; and

(b) if so, the nature of reply received, if any?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No, Sir.

(b) Does not arise.

कृषि उत्पादन

2294. **श्री सिद्धेश्वर प्रसाद :** क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रथम और द्वितीय पंचवर्षीय योजनाओं में कृषि और गैर कृषि उत्पादन के लिये क्रमशः कितनी कितनी धनराशि नियत की गई थी ;

(ख) तृतीय पंचवर्षीय योजना में उसी प्रयोजन के लिये कितनी धनराशि रखी गई ; और

(ग) मार्च, 1965 तक कृषि और गैर-कृषि उत्पादन के लिये क्रमशः कितनी कितनी राशि वस्तुतः व्यय की गई ?

योजना मंत्री (श्री ब० रा० भगत) :

(क) से (ग). सूचना उपलब्ध करने के लिए एक विवरण तैयार किया जा रहा है। जैसे ही वह तैयार होगा, सभा पटल पर प्रस्तुत कर दिया जायेगा।

Field Officers of L.I.C.

2295. **Shri Bhanu Prakash Singh:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that according to the rules of the Life Insurance Corporation, Field Officers are debarred from taking part in politics and canvassing for political parties; and

(b) if so, the steps Government propose to take against those officers who indulge in such political activities?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). Clause (1) of Regulation 25 of the

Life Insurance Corporation of India (Staff) Regulations, 1960, provides that no employee shall be a member of, or be otherwise associated with, any political party or any organisation which takes part in politics, nor shall he take part in, subscribe in aid of or assist in any other manner, any political movement or activity. The Corporation, which is an autonomous body, has been taking disciplinary action against officers indulging in political activities. Under the statute the Central Government are not required to take any action in such matters.

Recently, however, the Bombay High Court has declared clause (1) of Regulation 25 as ultra vires of Article 19 of the Constitution of India. The Corporation has filed an appeal before the Division Bench of the High Court and the same is pending.

Acquisition of Land

2296. { Shri Gulshan:
Shri P. H. Bheel:

Will the Minister of Works and Housing be pleased to state:

(a) whether it is a fact that under the Jhuggi Jhopri Scheme land has been acquired in the capital;

(b) if so, price paid to the farmers; and

(c) whether the allottees will be given land at the same price?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) The land required for the implementation of the Jhuggis and Jhopris Removal Scheme is acquired by Delhi Administration under the Scheme for large scale acquisition, development and disposal of land in Delhi.

(b) The compensation for the land acquired is paid in accordance with the Land Acquisition Act, 1894.

(c) Under the Jhuggis and Jhopris Removal Scheme developed plots are

being allotted on rental basis only and not on sale basis.

नीमच नें भ्रलकोलायड कारखाना

2297. श्री सरजू पाण्डेय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या नीमच में भ्रलकोलायड के निर्माण के लिए कोई नया कारखाना स्थापित किया जा रहा है; और

(ख) यदि हां, तो उस पर कितनी धनराशि खर्च होगी और उसकी प्रस्तावित उत्पादन क्षमता क्या होगी ?

वित्त मंत्री (श्री मि० त० कृष्णमाचारी) :

(क) और (ख) लगभग त्रेपन लाख रुपये की लागत का और एक शिफ्ट में लगभग 5,000 किलोग्राम भ्रलकोलाइड की वार्षिक उत्पादन क्षमता वाला एक नया भ्रलकोलाइड कारखाना नीमच में स्थापित करने का निश्चय किया गया है ।

वर्ग चार के क्वार्टरों का निर्माण

2298. { श्री प्रोफार लाल बेरवा :
श्री बड़े :
श्री हुकम चन्द कछवाय :
श्री बूटा सिंह :
श्री युद्धवीर सिंह :
श्री किशन पटनायक :

क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि:

(क) दिल्ली तथा नई दिल्ली के इलाके में जनरल पूल के लिए वर्ग चार के कितने क्वार्टरों का, आज कल निर्माण किया जा रहा है; और